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and a full action would be taken, I mean it is being taken. But -we will be more cautious on this aspect.

I think I have covered most of the points.

DR. SHANTI G. PATEL: What about trolleys?

SHRI JAGDISH TYTLER: I will come to that. Before that I would like to mention about bird hits. Madam, no doubt, bird hits are a big menace to the aircrafts. Now, a high level Cabinet Committee has taken some o.ther decisions and these are in various stages of implementation.

Madam, regarding trolleys, well, the new airports in Bombay and Delhi which are going to be lready within few months we will provide. As far as Bombay airport is concerned, which is going to be ready in the month of February, we have already made arrangements to, give more trolleys. As the hon. Member has mentioned the wheels of the trolleys 'et frozen. Whether we turn one side or the other side, it all depends upon the weight on the trolley and the push you give to it. That is the way the

DR. SHANTI G. PATEL: The wheels are not functioning properly.

SHRI JAGDISH TYTLER: Madam, I think, I have covered most of the points. Thank you.

SHRI VISHWA BANDHU GUPTA (Delhi): Madam, only one clarification. This is a 1934 Aircraft Act and it needs substantial amendments and review as there are many anomalies like this which has come before us. Therefore, I would like to know from the Minister, whether he would consider a review.

SHRI JAGDISH TYTLER: I will consider it.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): The question is:

"That the Bill further to amend the Aircraft Act, 1934, as passed by the Lok Sabha, be taken into consideration."

.. The motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): We shall now take up the clause-by-clause consideration of the Bill

Clauses land 3 were added to the Bill.

Clause 1, the Emitting Formula and the Title were added to the Bill.

SHRI JAGDISH TYTLER: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): The House now stands adjourned for lunch till 2.30 P.M.

The House then adjourned for lunch at fourteen minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock. The Vice-Chairman (Shri M. P. Kaushik) in the Chair.

## THE CONSTITUTION (AMEND-MENT) BILL, 1985

THE VICE-CHAIRMAN (SHRI M.P. KAUSHIK): Dr. Bapu Kaldate.

DR. BAPU KALDATE (Maharashtra): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India (to amend Article 311).

The question was put and the motion was adopted.

AS

## THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1983

(to amend section 2, 66, etc.)

DR. BAPU KALDATE (Maharashtra): Sir, I introduce the Bill.